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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

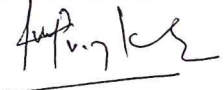
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/03/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/29/2016
NAME OF THE PETITIONER(S) : V. Ramasamy & 11 others
NAME OF THE RESPONDENT(S) : Raji Feeds Private Limited & 28 others
UNDER SECTION : 397/398 r/w 111(4) and 247

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	H. KARTHIK SESHADRI N.P. VIJAY KUMAR R. PRADEEP.	Counsel for Petitioner	
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ORDER

Counsel for petitioner present. In pursuance of the letter of the Chartered Accountant dated 13.1.2017, wherein he sought some documents from the management of R1 company and the petitioner was asked to serve notice on R1 company for representing the same before this Bench. In spite of the service of notice that has been effected by speed post on 28.02.2017 and the communication was received on 13.3.2017 as reflected from the acknowledgement placed with the affidavit filed by the petitioner today. We are satisfied that due service has been effected on R1 company and there is no representation on behalf of R1, so R1 is set ex parte. Therefore, counsel for the petitioner is directed to send a communication to the Chartered Accountant as to whether the required documents were made available to him by R1 company or not. On receipt of the reply from the Chartered Accountant, the counsel for petitioner may submit a report to this Bench. Put up on 17.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)